

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/2891/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tridib Kumar Bhattacharjee,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the 18th August, 2020.

Sub:- **Casual leave and station leave permission.**

Ref:- Your letter No. DJG/2456 Dated at Goalpara the 17th August, 2020.
Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 21.08.2020 along with station leave permission with your official vehicle, at your own cost, w.e.f. the morning of 20.08.2020 till the evening of 21.08.2020, has been granted, subject to adherence to Lockdown protocols. The Civil Judge and Assistant Sessions Judge of Goalpara shall remain in charge of the Court and office of the District & Sessions Judge, Goalpara during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/2892/A, dated 18.8.2020
Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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